12.04 hrs.

*RAID ON SHRI CHAGGANLAL GODAVAT OF RAJASTHAN

श्री चित्तौड़ (मंगेर): अध्यक्ष महोदय, पहले ही मैं वित्त मंत्री को चेतावनी देना चाहता हूं कि राजस्थान के मुख्य मंत्री ने उस के पास जो जवाब भेजा है उस की नकल मेरे पास पहुंच गई है। अगर वे गलतबयानी करेंगे तो यह मेरी चेतावनी है, कि जानबूझ कर गलतबयानी न करें, नहीं तो मुझे विशेषाधिकार का प्रश्न उठाना पड़ेगा।

अब यह मामला, अध्यक्ष महोदय, यह है कि राजस्थान के अन्दर छोटा पादरी नाम के एक गांव में एक पुश्तैनी अमीर रहता है जिस का नाम छगन लाल गोदावत है। अफीम के व्यापार में अंग्रेजों के जमाने में इन्होंने काफी दौलत इकट्ठी की थी। अब इनके पास काफी सोना जमा था। लेकिन जब भारत सुरक्षा कानून के अन्दर नियम जारी हो गए कि जो सोना है उस का एलान करना चाहिए, तो इन्होंने उस सोने का एलान नहीं किया। जब वित्त मंत्रालय के आबकारी विभाग को खबर मिली तो उन्होंने अगस्त महीने के मध्य तक छापा मारा और कुछ सोना बरामद किया। यह जांच करने वाले अफसर थे कपूर साहब और खन्ना साहब। लेकिन उस के बाद, पता नहीं क्या रहस्य है, मैं जानता नहीं यह छापा और तलाशी का काम क्यों बन्द हो गया? इस बीच में कई जगहों में उस के पास जो सोना बचा था वह लाद-लाद कर मध्य प्रदेश के और राजस्थान के कई शहरों में बेच डाला गया। उस के बारे में सरकार को अभी तक पता नहीं है। फिर भी सोने की 51 ईंटें उस के पास बची थीं और हर एक ईंट का जो वजन था वह तकरीबन 3 किलो था। यह 51 ईंटें इन्होंने अपने एक दोस्त गणपत लाल नाम के एक आदमी हैं, उनके पास दी और उन से कहा कि अमानत आप के पास रहे। इस बीच में जो सोना बरामद किया गया था आबकारी विभाग में, उस के साथ बातचीत चली कि आगे तलाशी न चले। 70 हजार रुपया रिश्वत भी दिया गया, ऐसा कहते हैं। मैं अधिकारियों का नाम नहीं लेता। इसी तरह एक मंत्री को एक विदेश से लायी गई बड़ी अच्छी गाड़ी भी भेंट की गई है। मैं मंत्री का भी नाम नहीं लेता हूं। बाद में यह हुआ, जब गोदावत साहब ने वह सोना वापस मांगा तो गणपत लाल की आंखें ललचायीं और उन्होंने इनकार किया। केवल 7 ईंटें जो तकरीबन 21 किलो की होंगी, लौटा दीं। उस के बाद जो 44 ईंटें यानी करीब-करीब 131–132 किलो सोना बचा वह हजम करने के लिए उन्होंने एक षडयंत्र रचा और उस के लिए कांग्रेस के जो नेता हैं और राजस्थान के जो मंत्री लोग हैं उनकी सहायता उन्होंने मांगी और उन को वह दी गई। इस षडयंत्र का एक हिस्सा था कि उस वक्त जो प्रधान मंत्री थे उनकी इस सोने में से एक हिस्से से स्वर्ण तुला की जाय और वह शास्त्री जी को सुरक्षा कोष के लिये दी जाय। उस के सम्बन्ध में स्वयं राजस्थान के मुख्य मंत्री ने कहा है:

> "Some Members of Parliament have informed me that one Mr. Ganpat Lal of Chittorgarh had expressed a desire to donate gold, equivalent to the weight of Mr. Lal Bahadur Shastri, to the National Defence Fund"

यह पार्लियामेंट के कौन सदस्य हैं, उनका नाम तो मैं जानता हूं लेकिन मैं जिक्र नहीं करता हूं। जो सदस्य हैं वह खुद सामने आयें। उस के बाद कांग्रेस संसदीय दल की बैठक में भी इस का उल्लेख हुआ, अखबारों में यह खबर आयी और 11 तारीख को जयपुर रेडियो से इस का एलान हुआ। जब छगन लाल गोदावत और उन के लड़के गुणवन्त लाल ने यह एलान सुना तो उन को बड़ा ताज्जुब हुआ कि मेरा सोना लेकर उसी सोने में से एक हिस्से से यह स्वर्ण तुला शास्त्री जी की करने जा रहे हैं। उन्होंने 8 दिसम्बर और 11 दिसम्बर के बीच में इस के सम्बन्ध में पुलिस

*Half-an-Hour Discussion.

में अब्जर्व इत्तिला, यानी फर्स्ट इन्फार्मेशन रिपोर्ट दर्ज कराया और उस की नकल मैं आप की इजाजत सदन के पटल*पर रखना चाहता हूं। उस के बाद एक चालान भी, एक अपूर्ण चालान पुलिस के द्वारा पेश हुआ है। इन सारी चीजों में मैं जाना नहीं चाहता हूं।

आगे चलकर बात यह हुई कि इन में से 56 किलो 863 ग्राम सोना इन्होंने चीफ सेक्रेटरी राजस्थान के कहने पर और वित्त विभाग के कहने पर ट्रेजरी में जमा किया। 16 तारीख की दिसम्बर की, रसीद है, इस की नकल मेरे पास है, गलत बयानी न की जाय, वह मैं सदन के सामने रखने वाला हूं। यह जो छगन लाल गोदावत ने मुकदमा दायर किया था बीच आफ ट्रस्ट अमानत में खयानत का, उस के बारे में पुलिस गणपत लाल को ढूंढ रहे थे, उसकी खोज कर रहे थे। लेकिन जब पुलिस उन को गिरफ्तार करने की कोशिश कर रही थी 9 दिसम्बर से लेकर 16 दिसम्बर तक तो इस बीच में राजस्थान के मुख्य मंत्री ने इन को आश्रय दिया था क्योंकि उन्होंने कहा है कि वह चीफ सेक्रेटरी से मिले हैं, वित्त विभाग के आफिसर्स से मिले हैं और कलेक्टर से मिले हैं। तो पुलिस की जांच चल रही थी, फिर पुलिस ने उसी दिन 16 तारीख को, जिस दिन कार्यालय के समय में वह सोना खजाने में जमा हुआ था, लेकिन बाकी जो सोना बचा था, उस में से 56 किलो 863 ग्राम सोना दो जगह से बरामद किया है। वह भी करीब-करीब 56 किलो ही था। तो यह जो सोना पुलिस वालों ने बरामद किया था वह भी पुलिस के पास जमा हुआ। अभी जो मैं ने कहा कि अपूर्ण चालान पेश किया गया है जिस की नकल मैं पेश करने जा रहा हूं उसमें साफ कहा है कि यह शाम को बरामद किया गया कुछ गणपत लाल के खेत से और कुछ दूसरी जगह से। तो दो किस्म के सोने बरामद हो गए। एक गणपत लाल के खेत से और उनके कुछ साथियों से और दूसरा सोना कुछ गणपत लाल ने चीफ सेक्रेटरी और वित्त विभाग के पत्र के अनुसार 16 तारीख को ट्रेजरी में जमा किया। इसलिए ये सोने के जो दो हिस्से हैं, उन में फर्क करने के लिए एक को मैं पंचनामा वाला सोना कहूंगा, पुलिस वाला सोना और जो खजाने में जमा किया गया था उस को मैं खजाने वाला सोना कहूंगा। इस किस्म के दो सोने हैं। चालान जो पेश किया है, उस में पंचनामावाला सोने का सबूत मिलता है। मैं जो अभी रसीद आपके सामने रखने वाला हूं, उस में आपको जो खजाने में, ट्रेजरी में जमा सोना है, उसका सबूत मिलेगा। यह रसीद इस प्रकार है—मैं आपको खिदमत में पेश कर रहा हूं—

"अतः सरकार के उक्त आदेश के अधीन सोना तुलवाया जाकर 44 टुकड़े सोने का वजन 56 किलो 863 ग्राम (छप्पन किलो आठ सौ तरेसठ ग्राम कुल) सोना हुआ वह डिस्ट्रिक्ट ट्रेजरी चित्तौड़गढ़ में रखने को आज प्राप्त हुआ जिसकी तामील में वजन कर सील मोहर कर उपरोक्त सोना ट्रेजरी में जमा करा यह रसीद श्री गणपत लाल को दी जाती है। ता० 16 दिसम्बर, 65 ई०।"

अब मैंने वित्त मंत्री से 3 नवम्बर, को सवाल पूछा था, सवाल यह था—सभापति महोदय, मंत्री महोदय की गलत बयानी के कारण मैं कुछ और ज्यादा लूंगा—

(d) whether part of this stolen gold or any other gold was seized by the Rajasthan Police from the farm/house/ place belonging to the said Shri Ganapat Lal and some others and a panchanama made of the seizure;

(e) whether any receipt was passed by Rajasthan Government/authorities to the said Shri Ganapatlal for his having surrendered to the Trea-

*The Speaker not having subsequently accorded the necessary permission, the documents sought to be laid by Shri Madhu Limaye, were not treated as laid on the Table.

[श्री मधु लिमये]

sury 44 kilos of gold—it should be 50 kilos—for weighing the late Prime Minister Lal Bahadur Shastri;

(f) whether the Central Government have taken possession of the Treasury gold and the panchanama gold for the sake of safety and passed receipt therefor; and

(g) if not, the reasons therefor?

वह इस का क्या जवाब देते हैं—

(c), (d), (e), (f) and (g) Some gold was recovered by the Rajasthan police from Shri Ganapatlal and a few others. Steps are being taken to get the gold from the police for action under the Gold Control Rules. The matter concerns the State Government and no further information is available.

मैं यह कहना चाहता हूं कि जिस सोने का एलान नहीं किया गया है—यह सोने का मामला राज्य सरकार के अधीन नहीं है, यह केन्द्र के वित्त मंत्रालय के अधीन है। मैंने साफ सवाल पूछा था कि पंचनामा वाला सोना तथा ट्रेजरीवाला सोना क्या दोनों किस्म का सोना आपने अपने कब्जे में लिया है। मैं माननीय मंत्री से जानना चाहता हूं कि आखिर सवाल किस लिये पूछे जाते हैं आपकी प्रधान मंत्री कहती हैं कि लोक सभा का समय बड़ा कीमती है, 18 हजार रुपया एक घंटे पर खर्च होता है। जब मंत्री महोदय गलत जनकारी देते हैं तो हमें आधे घंटे की बहस उठानी पड़ती है। इस आधे घंटे कि समय का 9 हजार रुपया वित्त मंत्री से वसूल किया जाय, नहीं तो प्रधान मंत्री से वसूल किया जाय, संयुक्त जिम्मेदारी के सिद्धान्त के आधार पर।

अब मैं कुछ सवाल पूछता हूं। मेरा पहला सवाल यह है कि सुखाड़िया साहब के पास जब ये गणपतलाल आये तो सुखाड़िया साहब का यह कर्तव्य था कि उस से पूछते कि यह सोना तुम्हारे पास कहां से आया है। क्या इस का कोई ऐलान हुआ है, जैसे कि भारत सुरक्षा कानून के अंदर होना चाहिये। यह उन्होंने नहीं पूछा, क्यों नहीं पूछा? क्योंकि हाथ मारने में उनका भी हाथ था। इस लिये किसी भी जिम्मेदार मुख्य मंत्री को जो सवाल पूछना चाहिये था, वह यह था कि जिस सोने से तुम आज शास्त्री जी को तोलना चाहते हो, वह सोना कहां से आया? यह सवाल उन्होंने नहीं पूछा बल्कि शास्त्री जी को गुमराह करने की कोशिश की गई। मैं यह मांग करता हूं कि भारत सुरक्षा कानून में जब आप हम लोगों को गिरफ्तार करते हैं, तो मुख्य मंत्री राजस्थान को भी आप गिरफ्तार करो आप उनको कब गिरफ्तार करने जा रहे हैं।

मेरा दूसरा सवाल यह है कि जब पुलिस गणपतलाल को गिरफ्तार करना चाहती थी तब 9 दिसम्बर, से लेकर 16 दिसम्बर तक उनको गिरफ्तार करने में सहायता करने के बजाय चीफ सैक्रेटरी राजस्थान, वित्त मंत्रालय और कलैक्टर इस काम में लगे हुए थे और गणपतलाल से उनका अच्छी तरह संपर्क स्थापित हुआ था। तो इस तरह से अगर कानून की अवहेलना की जाय, तो उस का क्या नतीजा निकलेगा, इस तरह से हमारे देश में लोकतन्त्र नहीं पनप सकेगा। मैं जानना चाहता हूं कि इस के बारे में राजस्थान के मुख्य मंत्री के खिलाफ़ क्या कार्यवाही की गई।

तीसरी बात यह है कि सुखाड़िया साहब को भलीभांति पता था कि पुलिस के द्वारा जो सोना जमा किया गया है और ट्रेजरी में जो सोना जमा किया गया है, जिसकी रसीद का कि एक हिस्सा मैंने पढ़ा है और जिसकी फोटो स्टेट कापी मेरे हाथ में है, वित्त मंत्री अभी जबाब

न देना चाहें, तो न दें सोच समझ कर दें—उन को यह भलीभांति पता था कि पुलिस ने जिस सोने का पंचनामा किया और जो सोना ट्रेजरी में जमा किया गया, वे दोनों एलान किये हुए सोने नहीं थे उनका यह कर्तव्य था कि केन्द्रीय मंत्री श्री सचीन चौधरी साहब को इत्तिला देते कि इस तरह का सोना जमा हुआ है राजस्थान सरकार के पास, आप कृपया आकर ले जाइए और रसीद दीजिये केस वगैरह चलाने के लिये। लेकिन उन्होंने यह भी नहीं किया।

सभापति महोदय, तीन किस्म का सोना था, एक ट्रेजरी वाला, एक खेतवाला और तीसरा गणपतलाल के कुछ साथियों से, करीब-करीब ठीक आकड़े मैं नहीं दे सकता—सात किलो के आसपास यह भी पुलिस में जमा हुआ था। उनका फर्ज था कि यह सब केन्द्रीय सरकार को देते लेकिन वह नहीं दिया।

अब मैं वित्त मंत्री की जिम्मेदारी की तरफ आता हूं। इस बीच में जो तलासी बंद हो गई अगस्त महीने में यह तलाशी आबकारी विभाग के कर्मचारियों ने क्यों बन्द कर दी, सोना बाजार में क्यों बेचा गया, उसके बारे में जांच क्यों नहीं की गई, क्या यह तीस हजार की रिश्वत और मोटरकार के बारे में जांच हुई है? साथ ही साथ जो सोना राजस्थान सरकार के पास है, क्या ट्रेजरी रसीद के आधार पर, पुलिस का जो एफ० आई० आर० तथा चलान मैंने सभा पटल पर रखा है, उसके आधार पर, तथा वह सोना जो गणपतलाल के साथियों से बरामद किया गया था, यह सारा सोना राजस्थान सरकार से वसूल करने के लिये केन्द्रीय सरकार ने कोई कार्यवाही की है, वह सोना वसूल करने के लिये केन्द्रीय सरकार क्या कर रही है?

मेरी मांग यह है कि इस संबंध में एक न्यायिक और स्वतन्त्र जांच बैठाई जाय। इस के बारे में जांच खुल्लम-खुल्ला की जाय। लोगों को सबूत देने और गवाहियां पेश करने का अधिकार मिल। अगर यह आप नहीं करेंगे तो क्या निष्कर्ष हम लोग निकालेंगे? जब वर्तमान प्रधान मंत्री का चुनाव हुआ था तो राज्यों के जो सूबेदार हैं उन लोगों ने इस के बारे में पहल कर के वर्तमान प्रधान मंत्री को गद्दी पर बैठाया था . . .

एक माननीय सदस्य : इस से क्या संबंध है।

श्री मधु लिमये : आपको अपने अधिकारों के बारे में जरा भी परवाह नहीं है, आपके अधिकारों को जब सूबे के सूबेदार छीन लेते हैं, तो आप आखें मद लेते हैं, बरदास्त करते हैं, लेकिन मैं बरदास्त नहीं करूंगा। अगर आप इस तरह की जांच नहीं बैठायेंगे तो मैं यह निष्कर्ष निकालूंगा, विरोधी दल निकालेंगे कांग्रेस में जो ईमानदार लोग हैं वे भी यही नतीजा निकालेंगे कि प्रधान मंत्री केवल इस लिये जांच नहीं कर रही है कि प्रधान मंत्री के चुनाव में उन को सुखाड़िया से कुछ मदद मिली थी।

अंत में, सभापति महोदय, मैं यह कहना चाहता हूं कि सुखाड़िया के खिलाफ करीब-करीब 40-42 आरोप राजस्थान के जो 11-12 विधायक हैं उन्होंने लगाये थे। उस के बारे में नन्दाजी ने और शास्त्री जी ने सही तौर पर जांच की थी और मेरी जानकारी यह है क्योंकि उसी के सिलसिले में यह बहस चल रही है।

Mr. Chairman: It is better that the hon. Member confines himself to the subject under discussion, He should try to conclude soon. His time is up.

श्री मधु लिमये : मैं कहना चाहता हूं कि लगभग 42 आरोप थे। उन में 17 आरोपों की जांच करनी चाहिये इस तरह की नोटिंग शास्त्री जी ने ताशकन्द जाने से पहले की थी। परन्तु श्रीमती इन्दिरा गांधी ने उस के बारे में कुछ जांच नहीं की है। भ्रष्टाचार का सारा मामला है। नन्दा जी के समय श्री मनुभाई शाह तथा श्री शचीन्द्र चौधरी को निकाला गया था। लेकिन हमारे प्रधान मंत्री जी की हिम्मत टूट गई और उन को वापस लिया गया। आज कल जनता खास कर जो जवान लोग हैं (टीन एजर्स) वह मेरे जैसे आदमी को भी कहते हैं कि हम ओल्ड फैशन्ड बन गये हैं और गोली तथा हिंसा के बिना काम नहीं चल सकता है। इसलिये मेरा निवेदन है कि सारे मामले की न्यायिक जांच करो, मुखाडिया समेत जो अपराधी लोग हैं उनको सख्त से सख्त सजा दो।

श्री निरंजन पटनायक (सम्बलपुर) : मैं मंत्री महोदय को बतलाना चाहता हूं कि अगस्त 1965 में जब आबकारी विभाग के श्री कपूर और श्री खन्ना ने रेड करना बन्द कर दिया तब उन्होंने मिनिस्टरों के एक रिपोर्ट दी थी। उस रिपोर्ट में क्या था, और उस रिपोर्ट के मिलने के बाद मिनिस्टर ने उन्हें क्या हिदायत दी थी, कोई पूछ ताछ की थी या नहीं, क्या इन सब चीजों को मंत्री महोदय सदन पटल पर रखने के लिये तैयार हैं।

Shri Harish Chandra Mathur (Jalore): First of all, let me very strongly and categorically refute the allegation made by my hon friend, Shri Madhu Limaye that we have come under the influence of Chief Ministers with respect to our voting for the Prime Minister. I stand full score here to refute that allegation that we have come under the influence of anybody.

Shri Kishen Pattnayak: He can ask a question, but not make a speech.

Shri Harish Chandra Mathur: The hon. Member has made an allegation and I have to reply to that.

Mr. Chairman: Order, order. It is for me to see whether a speech is being made.

Shri Harish Chandra Mathur: I have only one question to ask here. The hon. Member referred to three sets of gold recovered. I leave apart 7 kilograms, about which I think there is no dispute. Our minds are confused as to whether there were two separate recoveries. My hon. friend referred to December 1962. Perhaps, it is a slip and he meant December 1965. My question is whether there were two sets of gold, one set which is pertaining to the panchayatnama and another set which is deposited with the treasury or collector. Were there two sets or there was only one set? There is great confusion over this particular issue which must be clarified by the hon. Minister.

Shri Shiv Charan Mathur (Bhilwara): Since the hon. Member referred to a Member of Parliament and the Chief Minister...

Mr. Chairman: He can ask only one question.

Shri Shiv Charan Mathur: Since a mention was made of a Member of Parliament, I want to make a personal explanation.

Mr. Chairman: There is no need of any personal explanation. If you want, you can put a question.

Shri Shiv Charan Mathur: It refers to me.

अभी श्री मधु लिमये ने अपने बयान में बतलाया कि किसी संसद् सदस्य ने ...

श्री मधु लिमये : मैंने राजस्थान के मुख्य मंत्री के बयान से एक जुमला पढ़ा था।

श्री शिव चरण माथुर : राजस्थान के मुख्य मंत्री ने इस प्रकार की इत्तला दी और यह सावल राजस्थान विधान सभा में भी आया था। उस में मुख्य मंत्री ने मेरा नाम लिया और मुझे इत्तला दी। इस सम्बन्ध में मैं व्यक्तिगत स्पष्टीकरण करना चाहूंगा।

पिछले साल जब संसद् का शरद्कालीन अधिवेशन चल रहा था उस समय नवम्बर के आखिरी वीक में या दिसम्बर के फर्स्ट वीक में गनपत लाल, जो कि छोटी सादडी का रहने वाला था, मेरे पास आया । उस ने मुझ से कहा कि मेरे पास कुछ सोना है और मैं शास्त्री जी को तोलना चाहता हूं । सम्भव था वह यहां इसलिये आया था कि उस के क्षेत्र का कोई संसद सदस्य मिल जाये ताकि वह प्रधान मंत्री से मिल सके । लेकिन न मिलने के कारण वह मेरे पास आया क्योंकि मेरा क्षेत्र वहां से पास पड़ता है । मैं ने उससे पूछा कि सोना कहां से आया । उस ने बतलाया कि मेरा परिवार पुराना और काफी धनी परिवार है तथा काफी सोना मेरे पास इकट्ठा है । मैं शास्त्री जी को तोलना चाहता हूं । उस समय, मुझे याद है, शास्त्री जी ने कांग्रेस के संसद् सदस्यों से कहा था कि हमें सोना एकत्र करने का प्रयत्न करना चाहिये । जहां तक मैं समझता हूं उन्होंने यह भी कहा था उन्होंने 2 लाख ग्राम सोने का टार्गेट रक्खा था । मैने उचित समझा कि जो आदमी यहां आ कर इतना बतलाता है, उसे सीधे प्रधान मंत्री के पास भेज दिया जाये । मैं ने प्रधान मंत्री के सचिवालय से सम्पर्क स्थापित किया और दूसरे दिन स्वयं उसे लेकर प्रधान मंत्री जी के बंगले पर गया ।

श्री स० मो० बनर्जी (कानपुर) : उस के पास सोना था क्या ?

श्री शिव चरण माथुर : सोना वगैरह कुछ नहीं था । वह तो निवेदन ले कर आया था कि मैं तोलना चाहता हूं आप को । उस समय जयपुर में कांग्रेस का अधिवेशन होने वाला था । उस का विचार था कि जब जयपुर अधिवेशन हो तब उन को सोने से तोला जाये । मुझे अच्छी तरह से याद है कि जब मैं दूसरे दिन स्वर्गीय प्रधान मंत्री से मिलने गया तब वह लान में थे । प्रधान मंत्री अपने निवास स्थान पर लान में आम तौर से 9 और 10 बजे सुबह के बीच लोगों से मिला करते थे । उस बीच गनपत लाल प्रधान मंत्री से मिले और उन से निवेदन किया कि मैं आप को सोने से तोलना चाहता हूं । प्रधान मंत्री जी ने यह कहा था कि मैं सोने से तोलने के बारे में विश्वास नहीं करता हूं । वह हाल आप दरख्वास्त दीजिये, मैं उस की राजस्थान के मुख्य मंत्री के पास भेज दूंगा । वह मुझ से मिलने आने वाले हैं, मैं उन से दर्याफ्त कर के आप को जवाब दूंगा ।

उस ने एक दरख्वास्त लिख कर दी जिस में मुझे याद है कि उस ने यह भी लिखा था कि सोना उस के पास कहां से आया। इस की मुझे याद नहीं कि उस ने क्या लिखा था कि किस का सोना है ।

श्री किशन पटनायक : वह डिक्लेअर्ड सोना है या नहीं ..... (**व्यवधान**) ।

श्री मधु लिमये : इस में क्या है, स्पष्टीकरण मांगना कोई पाप नहीं है । यह डिफेन्स आफ इंडिया रूल्स के चैप्टर 5 की 112 धारा है : डिक्लेरेशन आफ गोल्ड । क्या उन्होंने इस बात की जानकारी हासिल की थी ? उन का इस में हाथ था ।

श्री शिव चरण माथुर : मैंने उस व्यक्ति को प्रधान मंत्री के पास भेज कर, मैं समझता हूं, बहुत उचित काम किया । मेरे लिये वह सब जानकारी करना आवश्यक नहीं थी क्योंकि राजस्थान सरकार यह सब आसानी से कर सकती थी, मेरे लिये यह आवश्यक नहीं था । जब भी मुझे सूचना मिली, मैंने प्रधान मंत्री के पास उस आदमी को भेजा और प्रधान मंत्री जी ने उस आदमी से दरख्वास्त ली थी और राजस्थान गवर्नमेंट के पास भेजी । बाद में राजस्थान के मुख्य मंत्री भी प्रधान मंत्री से मिले । उन्होंने उस का जिक्र किया । सब कुछ स्पान्टेनियसली हुआ था । 10 दिसम्बर को जो कांग्रेस संसदीय दल की बैठक हुई थी उस में भी प्रेस वालों के सामने इस बात का एलान किया गया था और उस के आधार पर, जैसा श्री लिमये ने कहा, 11 दिसम्बर को आल इंडिया रेडियो पर इस प्रकार की घोषणा हुई थी । वह सारी बातें दिल्ली में हुई । फिर इस के बाद क्या हुआ, किस प्रकार का सोना था, इस के बारे में मैं कुछ नहीं जानता ।

[श्री शिव चरण माथुर]

गनपत लाल के मुझ से मिलने के बाद छगनलाल गोदावत ने एफ०आई०आर० दर्ज कराई है। इस बात से साबित होता है कि उस ने पहले कोई एफ०आई०आर०नहीं दर्ज कराई है वह 9 दिसम्बर, 1965 को दाखिल की गई है। उस के पहले वह व्यक्ति प्रधान मंत्री जी से मिल चुका था। मैं समझता हूं कि उस वक्त राष्ट्र के सामने जो चुनौती थी और जो अपील प्रधान मंत्री जी ने की थी उस के बाद अगर मेरे पास कोई आदमी आये उस का प्रधान मंत्री जी को रिफर करना बहुत उचित काम था। मैंने राष्ट्रहित को ध्यान में रख कर उस व्यक्ति को प्रधान मंत्री के पास भेजा था।

Shri S. M. Banerjee: The allegations are very serious. In case whatever Shri Madhu Limaye has stated is true, which I think is true because he always....

Mr. Chairman: Please put your question.

Shri Madhu Limaye: The documents are there.

Shri S. M. Banerjee: You have allowed him so much time. Please allow me also a little time.

Mr. Chairman: That was a personal explanation.

Shri S. M. Banerjee: It is a national issue. If the magnitude of the scandal is true, I would like to know whether any impartial inquiry was made into this and, if not, whether the hon. Finance Minister, taking into account the various allegations made, is now likely to institute an inquiry to elicit more information than what even the Chief Minister of Rajasthan has done.

The Minister of Finance (Shri Sachindra Chaudhuri): A number of papers have been put on the Table, which I have not seen, on the question of gold.

श्री प्रकाशवीर शास्त्री (बिजनौर): यह भी अपने जवाब में इनक्लूड कर लें कि गोल्ड डिक्लेयर्ड था या नहीं था।

श्री मधु लिमये: जवाब बाद में दें, मुझे कोई एतराज नहीं है। नहीं तो 115 डायरेक्शन है। प्रिविलेज मोशन आ जाती है। बाद में आप चाहें तो जवाब दे सकते हैं। दस्तावेज पेश कीजिये।

श्री किशन पटनायक: डबल मेहनत न करें।

श्री मधु लिमये: आपका समय भी जायगा और मेरा भी जायेगा।

Shri Sachindra Chaudhuri: There are different lots of gold which are involved in this and, as I said in the beginning, I have not seen the documents put on the Table of the House.

श्री मधु लिमये: आपने कहा है कि डाकुमेंट्स देखे नहीं हैं, इसलिए मैंने यह कहा है कि बाद में जवाब दो।

Shri Sachindra Chaudhuri: I thank Mr. Limaye very much for giving me that opportunity. When I am standing to answer, he will be kind enough to respect me in the same way in which I respect him. Let him not interrupt me. I did not interrupt him at all.

What I want to say is this. A number of documents have been put on the Table. I do not know whether in any of these documents there is anything to show that any gift of a foreign motor car bought out of foreign exchange has been made to any Minister or not. If there is, I cannot answer this question. Whether there is

any reference there to any gold being given or any money being given to any officer or Minister, or not, I do not know. Unless there is that, I should say really that it is, if I may say so, an abuse of the privilege that we as members of this House have to make a reference to something for which there is not even a scrap of paper except something in the shape of rumour and a very responsible Member of Parliament like Shri Madhu Limaye, I hope, will have realised that and when he made the statement, he had done that with the fullest sense of responsibility and upon documents he put before the House. It is perfectly true that names have not been taken by Mr. Madhu Limaye except that of my colleague, Shri Manubhai Shah. I forget whether he took my name or not.

So far as the name of Shri Manubhai Shah is concerned, again I do not see the relevance of it. I can only say what should be the standards and I have got no means of enforcing them. Having said that, I must tell you that perhaps the clarity which was sought will be given to you if I gave you the happenings of certain dates and how they happened. Shri H. C. Mathur, my very very esteemed friend, has raised a question which, I think, is the only pertinent question in the whole case, as to what is the gold which has been described in the Panchnama, whether it is the same as was deposited in the Treasury or it is something different. I shall make my factual statement and it will be for the House to make its own inference because the one quantity of gold which has found its way into the Treasury is all that I know of; I do not know of any other except Panchnama; it will be a matter of inference for this House as well as for me whether it is the same gold or a different gold. Having said that, I will give you the history of the whole thing, even if I take a little longer time. After all, Mr. Limaye is a responsible person and I have to give him a responsible answer. He has warned me over and over again not to make an incorrect statement.

The difficulty is this. So far as I am concerned, I have got to depend on the information which I get, when I make this statement and I have got no means of verifying, as my friend on the Opposition has, the truth or otherwise of the statement except upto a point; I cannot go down to Rajasthan and make enquiries myself.

If I may go on, on the 6th January, 1965, there was a letter written by a person in Rajasthan, whose name I do not wish to disclose, to the then Finance Minister, my predecessor, giving an information against Shri Chhagan Lal Gadovat of Chhoti Sadri in respect of undeclared gold which was alleged to have been concealed in his premises. The information was passed on to the Directorate of Revenue Intelligence and they made the necessary preliminary enquiries in order to screen the person who had given the information and to verify *prima facie* whether the information had any foundation at all or not. On being satisfied that there was a *prima facie* case to act upon, the Directorate on 9th April, 1965 entrusted the working out of this information, as is generally the procedure, to the concerned field formation. In this case, it was the Collector of Central Excise, Delhi.

On the 15th May, 1965, the person giving the information by arrangement met the Collector of Central Excise at Delhi and gave him some further details regarding the places where the gold was supposed to have been kept. On the 3rd June, 1965, simultaneous raids were organised on the residence of Shri Chagganlal Godavat at Bagana and at Choti Sadri. These raids concluded on the 4th June, 1965, and certain recoveries were made. I may tell you what those recoveries were. At Bagana, on 3rd June, 1965, there was gold to

[Shri Sachindra Chaudhuri]

the extent of 2297 gms. of the value of Rs. 12,135, and the authority who seized this was the CCE, Nagpur. The gold has been confiscated. Then, at Choti Sadri, on the 4th June, 1965, gold to the extent of 1549 gms. of the value of Rs. 7,627 was seized by the Deputy Collector, CE, Jaipur; that gold has also been confiscated. At the same place, silver with certain foreign marks to the tune of 171.200 kg. and value of about Rs. 51,000 was also seized by the same Deputy Collector at Jaipur. Then, there was a search, as I said, at Choti Sadri on 3rd June, 1965, and certain documents were seized there which pertain to transactions in gold by Shri Chagganlal.

On the 7th June, 1965, this gentleman who gave the information again came to the Collector of Central Excise, Delhi and some further information was given that there was some more gold and silver buried in a house of Shri Chaggan'al Godavat.

After that, again, after going into the question as to whether there was a *prima facie* case or not, the residence of Shri Chagganlal Godavat was searched at Bagana from the 2nd August, 1965 to the 22nd August, 1965, and at Choti Sadri from the 29th July, 1965 to the 14th August, 1965, and this search was again continued from the 19th August, 1965 to the 20th August, 1965. You may ask me the question as to why the search was not carried through from the 14th August, 1965, and the reason was this that there were certain threats of riot and so on. I can give you the actual dates.

On the 14th August, 1965, at 12 noon, there was a detection of 9 gold slabs weighing about 72.940 k.g. and at 2 p.m., the recovery of these nine gold slabs was completed.

Then, the lady, the wife of Shri Godavat had certain gold bangles on her person, and the question arose as to whether she should or should not remove those for the purpose of seizure. Then, the people near about were rather excited. It infuriated the public, and they shifted to Shri Chagganlal's place and they were threatened. And Shri Chaggan'al on that date went away to Neemuch, which is 14 miles, I understand, from this place. On the 15th August, 1965, it was Independence Day and there was no labour available for doing any digging or anything like that.

On the 16th August, 1965, Shri Chagganlal did not return to Choti Sadri from Neemuch, and there were a number of pamphlets distributed inciting the public to sympathise with Shri Chagganlal, and a meeting was organised at eight o'clock in the evening to which the people of the locality were invited to come and they were invited to come by making announcements through loudspeakers and so on. At 8 O'clock that evening, the meeting was held. At that meeting, a large number of people, between 4000-5000 were present. They were all, at least the speakers amongst them, speaking against the income tax officers. When the people were returning from this meeting, they came near about the house of Chagganlal which was being searched and being guarded by the police, and threw stones.

On 17th August 1965, there was a hartal in the town, and nobody could be got to do any work. On that day, digging operation was not undertaken as the sub-divisional magistrate said that there should not be any digging operations.

I am sorry to have taken this time. But when so many people of responsibility are involved, I think the House should have the full story.

On the 18th August, there was a strike which continued, and at about 10 O'clock the S. P. Chittorgarh arrived at Choti Sadri. Then that evening the strike was called off at about 4 O'clock, and the people of

the Ceneral Government were advised that they could start digging again after giving 24 hours notice to Chagganlal. As I have told you, on the 19th August, there was a search and digging started. If my information is correct, in that case during this period, there was a police guard at Chagganlal's house.

Having told you that, I must tell you also the quantity of gold which was recovered and what happened to it. At Bagna on the 16th August 1965, O.175 kg. of gold of the value of Rs. 9,400 was found by the Nagpur Central Excise staff. That gold has been confiscated. At Choti Sadri on the 29th July 1965 gold to the extent 240.040 kgs. worth Rs. 12,50,070 was found by the Delhi Central Excise staff. That gold also has been confiscated. Between these two dates, 29th July 1965 to 14th August 1965, silver with foreign marks to the tune of 2,900.750 kgs. was again found by the Delhi Central Excise staff, and the entire silver and certain silver coins which also recovered are now in the custody of the State authorities. The State authorities are claiming this silver and the silver coins as theirs by reason of the operation of the Treasure-Troves Act (*Interruptions*). The whole story has to be told because, after all so many different things have been said. This is what has been done. Charges have been made aginst people of the Central Government and I think it is fair that the House should know what they have done.

So far as this gold is concerned, I have given you the short history. As I see that the House is getting impatient in my giving more details, I will not trouble you with more details.

So far as the other things are concerned, I find that the First Information Report was lodged by Shri Gunwantlal Godavat who, I understand, is the son of the other gentleman, Chaggan lal, on 9th December 1965—if I am wrong, Shri Madhu Limaye has the papers, he will correct me; I have not seen the FIR or its copy. In that FIR he said that he had entrusted 51 slabs weighing about 153 seers to Shri Ganapatlal and that Shri Ganapatlal had returned to him 7 out of these slabs. But he was suggesting that he had misappropriated 44 of the remaining slabs. On the basis of this complaint, case No. 7765 was registered under section 406 of the Indian Penal Code. On the 10th December, 1965 Ganpatlal saw the Chief Secretary of the Rajasthan Government at Jaipur and made an application to him in writing to the effect that he desired to weigh the then Prime Miniser, Shri Lal Bahadur Shastri, in gold and that instructions should be sent to the Collector of Chittorgarh to accept this gold and to keep it in safe custody. The necessary instructions were issued by the Finance Secretary to the District Collector, Chittorgarh, asking him to receive the gold to be deposited by Shri Ganpatlal and to issue a receipt for the same to him. A copy of this order was also personally handed over to Ganpatlal, and he approached the District Collector, Chittorgarh after six days, i.e. on 16th December, 1965, with a written request that the District Collector along with some police force should accompany him and take charge of the gold for safe custody in the Government Treasury. This is what he did or the purpose of keeping the gold which was to be deposited in the Treasury for the purpose of weighing the Prime Minister.

Shri Madhu Limaye: This is Mr. Sukhadia's version.

Shri Sachindra Chaudhuri: I can only give the information. I have. I cannot give any other inormation.

Shri Madhu Limaye: You are responsible for gold.

Shri Kishen Pattnayak: Why should he read out his version?

Shri Sachindra Chaudhuri: It is no use saying that the responsibility for

[Shri Sachindra Chaudhuri]

gold is mine. It is certainly true that so far as the Gold Control Order is concerned, it is my domain and I have got to administer that, but what I am saying is this. I must have the information before I can do anything.

So far as the Collector of Chittorgarh is concerned, he went with some police force to Choti Sadri on the same day and Ganpatlal asked him to take possession of 44 slabs of gold weighing 56.863 kgs. This gold was recovered from a field by digging that field, and the panchanama, memorandum of recovery, in respect of the gold was also prepared by the police. I suppose that is the panchnama that Mr. Limaye has been mentioning. The gold was then weighed in the presence of some goldsmiths, and after depositing the gold in the Government Treasury, a receipt was issued to Ganpatlal. This receipt was to the effect that in accordance with the Finance Department Order, to which I have referred, of 10th December, 1965, 44 slabs of gold weighing 56.863 kg. had been deposited in the District Treasury, Chittorgarh, and the receipt thereof is consequently being given to Shri Ganpatlal.

Having regard to the sequence of events, that the gold recovered, 44 slabs, was exactly the same as in the panchnama and in the receipt which was issued, having regard to the fact that the gold was conveyed by this man along with the police to the Treasury and the gold was taken in by the Treasury, it is inference, I do not say it is a fact, that the same gold was transferred as was mention in both the panchnama and the receipt. Therefore, there is no question of their being two lots of gold of this description.

Shri Harish Chandra Mathur: Is it a fact that the Collector and Superintendent of Police were present when this was recovered?

Shri Sachindra Chaudhuri: As I say, the information is that they say it is a fact. I was not present there, I cannot say whether it is a fact or not.

Shri Madhu Limaye: Why don't you have a look at the receipt which I have produced? No harm can come. Please have a look at it.

Shri Sachindra Chaudhuri: I shall look at anything. I want to see at the proper time.

Shri Kishen Pattnayak: This is not the proper time?

Shri Sachindra Chaudhuri: That is for me to judge. I am giving you the information I have. I cannot guarantee the correctness of the information because it had to be received from the State Government.

Shri Madhu Limaye: If you are not sure, why do you make a statement?

Shri Sachindra Chaudhuri: Simply because Mr. Limaye wasted the time of the House.

Shri Madhu Limaye: Why do you give incorrect replies?

Shri Sachindra Chandhuri: I thought that was my monopoly; today I found that it is not my monopoly and incorrect statements are made by Mr. Madhu Limaye; I am sorry I have introduced into his monopoly.... (*Interruptions.*) I say that it was an allegation; I had been polite.... (*Interruptions*).

Mr. Chairman: Let him continue.

Shri Sachindra Chaudhuri: I thought formation is that actually the Collector of Chittorgarh accompanied by S. P. Chittorgarh and some police officers went to Choti Sadri and at the instance of Shri Ganpatlal 44 slabs of gold were recovered from fields. I take it that it was in their presence it was done. I was not there and I cannot vouch for the correctness of that. It is a matter which will have to be examined later on but it is neither here nor there. After all there

is a case which is instituted and it is going on in the courts. First information reports had been filed; investigation has been going on; in the court there is a fight between individuals. These facts must be gone into. It is asked whether there was some other gold or not. As I said the gold was weighed and was taken in hand. That is so far as this gold was concerned. Thereafter what has happened is this. The gold is in safe custody of the Rajasthan treasury. There is also the gold about 9 kgs. which had been recovered on the information given by Ganapatlal. Proceedings are still going on; they have not finished. Gold which has been recovered is taken care of by the Rajasthan Government. They have issued the receipts and they are responsible for it. In regard to that gold, there had been searches and interrogation of the persons concerned for the purpose of explaining how it came to them; they have been called to explain how they came into the possession of that gold.

Shri S. M. Banerjee: Was it declared gold?

Shri Sachindra Chaudhuri: It was not declared gold.

Shri S. M. Banerjee: Your responsibility is attracted.

Shri Sachindra Chaudhuri: I do not know whether my responsibility is attracted and we are looking into the facts to find out what should be the fate of that gold. The gold has not gone away; it is in the custody of the State Government.

Shri S. M. Banerjee: It has been digested.

Shri Sachindra Chaudhuri: There is no question of its being digested; it is still there. After all the Government of India has to have gold in some custody and that is where it is now.

Shri S. M. Banerjee: Why don't you take it?

Shri Sachindra Chaudhuri: It is a matter of administration and I am not going to be advised by anyone as to how it should be administered. I am responsible to the House to see that the gold is in safe custody... (*Interruptions.*) It may be. It has to be found later on. The process is going on. Notices have been served and explanation will be called for the purpose of finding out what is the origin of the gold and then we shall see how it is to be dealt with. As I pointed out, wherever we have found gold of doubtful origin, that gold is confiscated. Apart from that there has been the penalty imposed on Chagganlal Rs. 25 lakhs. I do not know anything about the other charges that have been made. But if the papers filed here disclose anything of that sort, I shall certainly enquire into them.

18.55 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday November 14, 1966/Kartika 23, 1888 (Saka.)